

In the Central Administrative Tribunal

Jaipur Bench, J a i p u r

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DATE OF ORDER : 2.4.2002

O.A.NO. 150/2001

Kishori Lal Regar S/o Shri Dhana Ram Raiger, aged about 31 years, Resident of Village and Post Achrol, Tehsil Amer, Jaipur.

.....Applicant.

versus

1. Union of India through its Secretary to the Government of India, Department of Home, Ministry of Home Affairs, New Delhi. 110 001.
2. Secretary, Staff Selection Commission, 12 C.G.O. Complex, Lodi Road, New Delhi - 110 003.
3. Regional Director (North), Staff Selection Commission, Block 'C', 12 C.G.O. Complex, Lodi Road, New Delhi. 110 003.

.....Respondents.

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Advocate Present :

Mr. C.B.Sharma, counsel for the applicant.
Mr.S.S.hassan, Adv.brief holder for
Mr.S.M.Khan, Counsel for the respondents.

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CORAM :

Hon'ble Mr. Gopal Singh, Member (Administrative)
Hon'ble Mr. J.K.Kaushik, Member (Judicial)

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PER HON'BLE MR.GOPAL SINGH :

In this application under section 19 of the Administrative Tribunals Act, 1985, applicant, Kishori Lal Regar, has prayed for a direction to the respondents to recommend and to give appointment to the

Gopal Singh

applicant from the date junior persons have been appointed i.e. with effect from February 2000, with all consequential benefits including pay and allowances and seniority.


2. Applicant's case is that he had appeared in the examination for Divisional Accountants / Auditors / Junior Accountants / U.D.Cs of 1995 conducted by the Staff Selection Commission. He was declared successful. The applicant belongs to Scheduled Caste category. Applicant's name was sponsored by the Staff Selection Commission to various Organisations but he could not be appointed in those organisations for lack of vacancy. It is the case of the applicant that all of his juniors, whose names were sponsored to some other organisations, have been appointed to the post. In the circumstances, the applicant has prayed that his name be sponsored and appointment be offered to him from the date his juniors have been appointed as such.

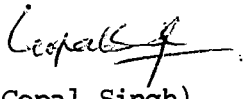
3. In the Counter, it has been stated that the Staff Selection Commission, is only conducting the examinations as per the vacancy position intimated to it by various departments, successful candidates are sponsored to various departments as per their demands. The applicant's name was also sponsored, however, he could not be offered appointment by any of those departments because of non availability of a vacancy against Scheduled Caste quota. The learned counsel for the respondents, however, submits that they would continue sponsoring the name of the applicant as and when a demand is received from any of the user department.

4. In these circumstances, we feel that it would be just and proper to direct the respondents to sponsor the name of the applicant against the first reserved vacancy advised to the Staff Selection Commission by the indenting departments. Accordingly, we pass the order as under :-

(Signature)

"This Application is allowed. The Staff Selection Commission is directed to sponsor the name of the applicant against the first reserved vacancy advised to them by the indenting user department. The question of seniority and date of appointment, can be looked into later on after the applicant gets appointment. No costs."


(J.K. Kaushik)
Judl. Member


(Gopal Singh)
Adm. Member

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